

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 127 of 2013**

**Dated : 21<sup>st</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**M/s Lafarge India Pvt. Ltd.**

**..... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory  
Commission & Anr.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Surbhi Sharma  
Mr. Praveen Kumar

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2  
Mr. C.K. Rai  
Mr. Vivek Ganadwala (Rep.) for R-1

**ORDER**

The learned counsel for the Commission as well as the learned counsel for the Respondent No.2 have filed their written notes along with the compilation of Judgments. The learned counsel for the Appellant seeks some time to file his written notes along with the relevant Judgments. Accordingly, he is directed to file the same on or before 29.08.2014 after serving copy on the other side.

Post the matter for further hearing on **12.09.2014**.

**(Rakesh Nath)**  
**Technical Member**

Ts/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**